



**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 23<sup>rd</sup> January, 2019**

**SRO 76**.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificates (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint following officers to be competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S. No	Name of the Officer	Designation	Jurisdiction
1.	Shri. Rishpal Singh, KAS.	Additional Deputy Commissioner, Jammu.	Tehsils Nagrota and Dansal of District Jammu.
2.	Shri Sanjay Kumar Badyal, KAS.	Assistant Commissioner Revenue, Jammu.	Tehsils Bishnah, Arnia, Bahu and Jammu West of District Jammu.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

Commissioner /Secretary to Government,  
Revenue Department

Dated: - 23 -01- 2019

No: - Rev/LB/09/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Jammu.
6. Shri .Rishpal Singh, KAS Additional Deputy Commissioner, Jammu.
7. Shri Sanjay Kumar Badyal, KAS, Assistant Commissioner, Revenue, Jammu.
8. OSD to Advisor (S) to Hon'ble Governor for information.
9. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website Revenue Department.
12. Notification / Stock file.

**(Ghulam Rasool) KAS**

Deputy Secretary to Government  
Revenue Department